

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/SPECIAL CIVIL APPLICATION NO. 14391 of 2024

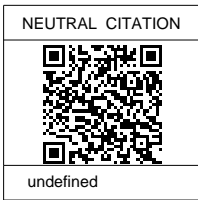
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GAURAV MEENA S/O MURARI LAL MEENA
Versus
GUJARAT NATIONAL LAW UNIVERSITY THOROUGH REGISTRAR I/C &
ORS.
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Appearance:
PARTY IN PERSON(5000) for the Petitioner(s) No. 1
ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the
Respondent(s) No. 3
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CORAM:HONOURABLE MR. JUSTICE ANIRUDDHA P. MAYEE

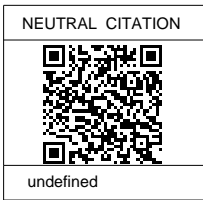
Date : 09/10/2024
ORAL ORDER

1. Heard the petitioner *in person*. It is submitted that the petitioner who is a student of the Gujarat National Law University had initiated an Anti Ragging Complaint with the UGC in the month of September 2023. That thereafter, an inquiry came to be conducted and concluded with the direction that the respondent in the Anti Ragging Complaint should render apology to the petitioner herein. The petitioner submits that the said order was not complied with and therefore, he made a communication to the UGC on E-Samadhan portal. Pursuant thereto, the UGC by communication dated 10.9.2024 has written to the Registrar of the respondent No.1 University to look into the matter and take necessary actions as soon as possible and intimate the petitioner directly. The petitioner submits that the Student Disciplinary Committee of the respondent No.1 University by communication dated 11.9.2024



has issued Notice to the petitioner to appear in person before the Committee on 13.9.2024 with respect to an incident of misconduct which allegedly took place on 5.7.2024. Upon receipt of such email communication, the petitioner herein immediately replied on the same day to the Committee that he had continuous evaluation tests for different subjects on 13.9.2024, 17.9.2024 and thereafter on 20.9.2024 respectively. He, therefore, sought some accommodation and further sought a clarification as to whether in the 1st meeting he shall be given a copy of the complaint of misconduct against him for investigation/interrogation purpose. That on 14.9.2024, the petitioner communicated that he had tried to meet the concerned authority after test hours on 13.9.2024, but the concerned authority had refused to meet him and therefore, the petitioner has sought another date. It is the case of the petitioner that thereafter on 20.9.2024, the petitioner has received notice from the Registrar of the respondent No.1 University that pending the SDC Inquiry due to non-cooperation of the petitioner, the Student Disciplinary Committee has recommended for suspension of the petitioner from the Halls of Residence with immediate effect and therefore, he has been placed under suspension from the Halls of Residence with immediate effect and he has been directed to vacate hostel accommodation within 24 hours till further orders. The petitioner submits that pursuant to the said communication, he has vacated the hostel on 21.9.2024. The petitioner in person who is a student has challenged the said order of suspension.

2. Issue Notice returnable on 25.11.2024.



3. *In the meantime*, the impugned communication/notice dated 20.9.2024 suspending the petitioner from the Halls of Residence with immediate effect shall remain stayed till further orders. The respondent No.1 University is directed to reinstate the petitioner in the Halls of Residence to his allotted room with immediate effect on the receipt of this order.

Direct Service is permitted today.

4. Let affidavit-in-reply be filed before the next date of hearing.

KAUSHIK D. CHAUHAN

(ANIRUDDHA P. MAYEE, J.)